

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 21823 of 2014

(Arising out of Order-in-Original No. BLR-EXCUS-003-COM-13-14 dated 26/02/2014 passed by Commissioner of Central Excise, BANGALORE-III)

M/s. Jenious Clothing Pvt. Ltd.

No.123, East Of Chord Road,
Rajajinagar
BANGALORE - 560010
KARNATAKA

Appellant(s)

VERSUS

**Commissioner of Central Excise
And Service Tax Bangalore-III**

PB.NO.5400, QUEENS ROAD,
CENTRAL REVENUES BUILDING,
BANGALORE - 560001
KARNATAKA

Respondent(s)

Appearance:

**Mr. Mohammed, Rahim, Advocate
RAVI SHANKAR & CHANDER
KUMAR, ADVOCATES**

504,4TH FLOOR,
OXFORD TOWERS, NO.139,
OLD AIRPORT ROAD, KODIHALLI,
BANGALORE - 560008
KARNATAKA

For the Appellant

**Mr. P. Rama Holla,
Superintendent (AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20568 / 2021

Date of Hearing: 25/06/2021

Date of Decision: 25/06/2021

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order was pronounced and dictated
in Open Court on **25/06/2021.**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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